

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 345 of 2019**

**IN THE MATTER OF:**

**Chalasanani Venkateswara Rao & Ors.**

**...Appellants**

**Versus**

**United Telecoms Ltd. & Ors.**

**...Respondents**

**For Appellant: Did not mark appearance**

**For Respondent: Mr. Pawan Upadhyay, Mr. Akash Tyagi, Advocates  
Ms. Lekha Vishwanath, Advocate for R-2 to R-5**

**O R D E R**

**29.01.2020** Respondents have not filed Reply. If the Reply is not filed, we may pass suitable orders. Respondents should file reply by 17<sup>th</sup> February, 2020. Learned Counsel for Appellant states that they do not want to file any Rejoinder.

List the Appeal 'for admission (after Notice)' on **28<sup>th</sup> February, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*pks/md*